

है या प्रदर्शन किया गया है। यदि नहीं, तो किस कारण से इस विषय में संशोधन की आवश्यकता हुई ?

पंडित गो० ब० पन्त : हम ने अपने ही नकानों और अपनी कारों पर लगाना बन्द कर दिया। हम ने समझा कि यह अनावश्यक है। घों के भी इस तरह से बन्द किया। उस के अलग करने से किमी को नुकसान या तकलीफ़ नहीं पहुंची।

श्री त्यागी : पैसे बचेंगे।

Kidnapping of Children in Delhi

*70. Shri Bahadur Singh: Will the Minister of Home Affairs be pleased to lay on the Table a statement showing:

(a) the steps taken to check the kidnapping of children in Delhi;

(b) the action taken against the persons arrested for kidnapping during the last six months; and

(c) whether these kidnapers were connected with some gangs of kidnapers in the adjoining States?

The Minister of Home Affairs (Pandit G. B. Pant): (a) A special Missing Persons Squad has been formed to check the evil of kidnapping

(b) A statement is placed on the Table of the House [See Appendix I, annexure No 30]

(c) Three of the persons arrested are suspected of being members of a gang of kidnapers who were operating in Delhi, and the adjoining States.

Shri Bahadur Singh: May I know if the investigation of these cases has exposed the purposes for which the kidnapped children are used?

Pandit G. B. Pant: Well, the children have been kidnapped for various reasons and the cases are before the courts.

Shri Bahadur Singh: May I know if some dens have been discovered

where these kidnapped children are kept and, if so, in which area of Delhi they are found?

Pandit G. B. Pant: So far as I am aware no such dens have been discovered anywhere.

Shri Bahadur Singh: May I know if there are certain difficulties and hurdles experienced during the investigation in searching for the persons or finding proper evidence?

Pandit G. B. Pant: Well, a large number of cases have been sent to court and some have already resulted in conviction and others are under trial.

Shri Tangamani: In the statement we find that 36 persons have been arrested during the six months from 1-5-1958 to 31-10-58. May I know in how many cases of kidnapping are these 36 persons involved?

Pandit G. B. Pant: Regarding cases of kidnapping and abduction, during the period from 1st May to 31st October, 1958, out of 69 minors reported to have been kidnapped, 57 were recovered. Regarding kidnapping and abduction in 1957, there were 165 cases. Out of the 36 persons, in three cases the accused have been convicted, 32 are under trial and in one case the accused were acquitted

श्री भक्त दर्शन : मैं जानना चाहता हूँ कि दिल्ली में इस सम्बन्ध में जो कदम उठये गये हैं उन के फलस्वरूप पिछले एक दो वर्षों में इस तरह के मामलों की संख्या घटी है या बढ़ी है ?

पंडित गो० ब० पन्त : मैं समझना हूँ कि घटी होगी। अगर न घटी हो तो घागे घटनी चाहिए।

Shri B. K. Gaikwad: What were the ages of the children that were kidnapped?

Pandit G. B. Pant: The ages vary. They were not of a uniform age

Shri B. K. Galkwad: The maximum and minimum ages can be given.

Pandit G. B. Pant: They were all minors evidently.

Mr. Speaker: They were all children, Hon. Members evidently want to know whether the children belonged to one sex, their ages, etc. Hon. Members are interested in it. Some hon. Members might have brought their children also here and they would like to avoid their children being kidnapped.

Pandit G. B. Pant: Apart from sending the accused to courts, the squad also traced 3,331 missing children and delivered them to their parents. It has been doing other very useful work.

Conduct Rules for Industrial Employees

*71. **Shri S. M. Banerjee:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 389 on the 21st August, 1958 and state whether separate Service Conduct Rules to govern the industrial employees under the Central Government have since been framed?

The Minister of Home Affairs (Pandit G. B. Pant): The matter is under consideration and has not been finalised yet.

Shri S. M. Banerjee: May I know whether any committee has been formed for that purpose and if so, whether the various federations and the Ministry of Labour have also been associated with it?

Pandit G. B. Pant: No committee has been formed.

Shri S. M. Banerjee: May I know whether Government is also considering amendment and modification of the Government Service Conduct Rules applicable to non-industrial employees?

Pandit G. B. Pant: No.

Shri Sadhan Gupta: May I know whether Government are considering abolishing the restrictions on participation in politics by industrial workers since we are a democracy and if so, what progress has been made in that respect?

Pandit G. B. Pant: I hope industrial workers will not benefit by dabbling with politics. But so far as the rules are concerned, as I said, the question of the revision of rules for industrial employees is under consideration.

Shri Muhammed Elias: May I know whether any action is being taken in regard to Government employees who are being removed from service on the false reports of police?

Pandit G. B. Pant: False reports are never entertained and no action is taken on reports which are considered to be false.

Shri Muhammed Elias: The police reports are never enquired into. There are many such cases where the employees are removed from service on the secret report of the police. The police reports are never enquired into by the Government.

Mr. Speaker: Hon. Members must only put a question and not take the opportunity of giving their own opinions and what they consider right.

Pandit G. B. Pant: It appears from the nature of the question that the decision is being given by the hon. Member himself.

Shri S. M. Banerjee: My information is that the industrial workers working in the various Central Government undertakings are not classified as Class III and Class IV servants. May I know from the hon. Minister whether they are Government servants and if so, why they have not been classified?

Pandit G. B. Pant: Class III and Class IV servants are certainly Government servants.